Date: 11<sup>th</sup> December 2025

## Reply to the Queries /Clarifications sought by prospective bidders

on

## Tender for Engagement of Agency for Conducting QoS Performance Monitoring Report (PMR) Audit of Access (Wireline and Wireless) Service and Broadband (Wireline and Wireless) Service of Hyderabad Zone

## vide Tender id GEM/2025/B/6925938 dated 28.11.2025

S.	Section No./	Original Clause	Quarry	Clarification
No.	Clause No.	Original Clause	Querry	issued
1	Clause No. <b>2.17</b> . Force	·	We request you to add the following events in the Force Majeure definition i.e.	mentioned in the
	Majeure Page No. 18 of 65 of Tender Document			query is covered under clause 2.17.1 (iii) and 2.17.1 (v) of Section-II of the Tender.  The Clause remains unchanged.
2	<b>2.23</b> . Jurisdiction of courts	Jurisdiction	notice within 60 (Sixty) days of occurrence of such force majeure.  We request you to allow Courts of <b>Mumbai</b> to have exclusive jurisdiction over the matter.	The Clause remains unchanged.
	Page No. 20 of 65 of Tender Document			

3	Clause No.	Arbitration	We request you to kindly	The Clause remains
	2.24.		consider the Arbitration as	unchanged.
			per Indian Arbitration and	0.1
	Arbitration		Conciliation act 1996 &	
	Page No. 20-		appointment of "Sole &	
	21 of 65 of		independent Arbitrator"	
	Tender		should be agreed by both the	
	Document		parties mutually for any	
			amount of claim.	
4		Termination	a. We request you to	The Clause remains
	<b>2.18</b> .		consider prior written	unchanged.
	Termination		notice of 60 days	
	D . N . 40		before termination of	
	Page No. 18-		Contract due to any	
	19 of 65 of		reason.	
	Tender		b. We request you to	
	Document		please allow the	
			equal right for	
			termination by giving	
			60 days prior notice in	
			writing to the	
			contractor.	
			c. We understand that	
			client shall pay the	
			outstanding fee prior	
			to the termination,	
			also we request you to	
			please give the	
			clarification on the	
			payment after the	
			termination of the	
			contract.	
5		Acceptance of the	Please confirm whether the	The Clause 4.4(i) is
	4.4	reports and	cumulative penalty for	self-explanatory
	Acceptance	Liquidated	delays—calculated at 5% per	
	of the	damages	week (up to two weeks) and	unchanged.
			6% per week (beyond two	
	reports and		weeks up to four weeks)—is	
	Liquidated		capped at 10% of the	
	Damages		quarterly contracted value,	
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	Page No. 46-		or if it can exceed 10% as per	
	47 of 65		the current calculation?	
	of Tender		Further, we request you to	
	Document		consider Liquidated	
			Damages applicable under	
			this contract to be limited to	
			a maximum of 5% of the total	
			contract value.	
6	Clause No.	Indemnity	We understand that the limit	The Clause remains
	<b>2.19</b> .		of indemnification by a Third-	unchanged.
	lua al a usa usido d		party inspection agency/	
	Indemnity		Contractor will be limited to	
	Page No. 19		the contract fees in any	
	of 65 of		circumstances.	
	Tender			
	Document			
7	General	Limitation of	We understand the	Not accepted.
	(Not a Tandor	liability	Limitation of Liability shall be	
	(Not a Tender		limited to 100% of the total	
	Clause)		contract fees under any	
			circumstances for this	
			contract.	
8	Point 4. (c)	Cumulative	Logs need to be extracted	The Clause remains
	Dogo no 26	downtime (Cells	from NOC/OSS or any other	unchanged. The
	Page no. 26 of 65 of	not available for	relevant tool in the presence	audit has to be
	Tender	service) and Worst	of the audit agency. However,	done within the
		Affected Cells due	given the current	framework of
	Document	to downtime	unavailability of this data	schedule of
		(c) The log needs	from TSPs directly at the	requirements and
		to be extracted	NOC/ OSS sites, we seek	QoS regulations.
		from NOC/ OSS or	your guidance on if we can	
		any other relevant	proceed by providing logs	
		tool in front of the	from their internal systems	
		audit agency.	or alternative processed	
		addit agonoy.	platforms?	
9	Point 9. (b),	Downlink Packet	Please confirm if, for each	Yes. The clause is
	(e) Page no.	Drop Rate for	selected cell, we need to	self-explanatory.
	29 of 65 of	Packet Switched	include one day's data along	
	Tender	Network (4G/5G	with DCR computed from	
	Document	and beyond)	primary data for the last five	
		[DLPDR_QSD (s, t)]		

		And Uplink Packet	days from the audit date in	
		Drop Rate for	the report?	
		Packet Switched		
		Network (4G/5G		
		and beyond)		
		[ULPDR QSD (s t)]		
		(c) Identify one (1)		
		day for each of		
		cells selected		
		above,		
		(e) Similarly,		
		ULPDR or DLPDR,		
		as applicable, for		
		these cells may		
		also be computed		
		using primary data		
		for last five (5) days		
		from the date of		
		audit. The same shall be included in		
		report.		
		•		
10	Point 20. (c)	Resolution of		The clause is self-
	Page no. 31	billing/ charging	can be done with checkback	,
	of 65 of	complaints within	, , ,	auditor is free to
	Tender	four (4) weeks	format for such will be shared to collect the	devise
	Document			methodology to verify to verify the
				correct resolution.
	01 11	A 11 1 1111		
11		Availability of	•	Kindly refer to
	3.2.5 -3.	service wise geospatial	geospatial coverage map on service provider's website for	the Broad
		coverage map on	·	of at S. No. 3. of
		service provider's		clause 3.2.5.2. It is
		website for		self-explanatory.
		percentage of	map portal of respective TSP	
		working cells	every quarter, whether cells	
			were deleted/added and	
			coverage map reflecting the	
			same or not.	

12	Clause No.	Verification of drive	Only records of the drive	Respective Service
12	3.2.5 -26		tests to be verified or the	provider shall facilitate the
13	Clause No. 3.2.5 -27	Exclusion	to 5 incidences in every	Kindly refer to the Broad guidelines for audit of at S. No. 27. of clause 3.2.5.2. It is self- explanatory.
14	Not a Tender Clause		All the TSP's to be audited in the same month of that LSA as per assignment from Hyderabad RO	Kindly refer Section-III for Frequency of Audit
15	Not a Tender Clause		All the wireline/broadband exchanges to be visited or zonal exchange at LSA level to be visited?	Kindly refer Section-III. It is self- explanatory.
16	Not a Tender Clause			Kindly refer Section-III. It is self- explanatory. There is no cap on number of days for the auditor to visit TSP location(s).
17	Not a Tender Clause		whereas KPI formulas of OEM (Ericsson/ Nokia/ Tejas/ etc) vs Third-party	Respective Service provider shall facilitate for the audit activities. The audit has to be conducted within the framework of QoS regulations.
18	Not a Tender Clause		What is the criteria of minimum 385 cells, is it certain percentage of cells of	There is no cap on number of cells

	the TSP of the LSA or a fixed	which can be taken
	number already decided by	up for audit.
	TRAI	